

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The details of projects sanctioned and completed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last two years is as given below:—

Years	Works sanctioned (Nos./Km.)	Works completed (Nos./Km.)	Balance ongoing (Nos./Km.)
2016-17	-	819 (2000.70)	605 (2253.51)
2017-18	237 (690.75)	191 (569.76)	651 (2374.56)

(b) The details of funds allocated, released and expenditure incurred during the last two years are as under:—

(₹ in crore)			
Year	Allocated	Central Share Released	Expenditure
2016-17	606.00	606.00	681.47
2017-18	270.59	270.59	407.20

(c) and (d) 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. As per the PMGSY Guidelines, all roads sanctioned under PMGSY will be covered by 5 years (Defect liability Period) Maintenance by contractors and after defect liability period, State should maintain the roads out of their own resources. There is no provision under PMGSY for repair and re-construction of damaged roads.

Low wages for MGNREGA workers

868. PROF. MANOJ KUMAR JHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) reasons as to why Government pays starvation level wages of ₹ 150-250 to MGNREGA workers, despite the fact that Central Government has accepted the Seventh Pay Commission's Recommendations, according to which minimum expenditure needs for a family to live in a dignified manner is ₹ 18,000 per month;

(b) reasons as to why MGNREGA workers are only compensated for delays that take place in first stage of wage payment *i.e.* till signing of Fund Transfer Order; and

(c) reasons as to why Government has not implemented the recommendations

of Nagesh Singh Committee to revise MGNREGA wage rate using Consumer Price Index-Rural Labourers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) As per section 6(1) of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005, the Ministry of Rural Development notifies MGNREGA wage rates every year for all States/UTs. To compensate the MGNREGA workers against inflation, the Ministry of Rural Development revises the wage rates based on Consumer Price Index for Agricultural Labour (CPI-AL) every year for all States/UTs. The revised wage rates are made applicable from 1st April of the year. MGNREGA wages are paid based on measurement of work done *i.e.* piece rate basis. Every State has its defined Schedule of Rates on the basis of which the work output is defined and used to calculate the wages for MGNREGA beneficiaries. The actual wage payable is calculated based on the output of the worker.

(b) As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 wage seekers are entitled to receive payment of compensation for the delay at the rate of 0.05% of the unpaid wages per day for the duration of delay beyond the sixteenth day of closure of muster roll. The delays mainly take place in the first-stage of wage payment due to inefficiency on the part of different State functionaries in uploading the FTOs.

(c) The recommendations of Committee are under consideration in consultation with the Ministry of Finance.

Pending funds under MGNREGA

869. SHRI K. K. RAGESH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) details of outstanding funds, pending and payable to States under MGNREGA scheme for the last three years and the reasons therefor, State-wise;

(b) whether any time-frame has been set to release such pending and payable funds under MGNREGA scheme, to States; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 is a demand driven wage employment Scheme. The Ministry releases funds to the State/UT based on the basis of the agreed